

**IN THE HIGH COURT OF BOMBAY AT GOA**

**(LD-VC-CW-40/2020 )**

Lakkawa Karishetty Thr. Her  
Lawful Attorney Balram Karishetty ..... Petitioner.

Vs  
Dy. Commissioner, Corporation of the  
City of Panaji and anr. .... Respondents.

Shri J. Godinho, Advocate for the petitioner.

**Coram:- DAMA SESHADRI NAIDU, J.**

**Date:- 14<sup>th</sup> August 2020.**

P.C.

Issue notice to the respondents, returnable in two weeks.

2. Post the matter on 28.8.2020.

3. Petitioner pleads that on the allegation of illegal construction, the respondent no.1 served notice on a person who had nothing to do with the property and passed the order of demolition. In this context, he stresses that the petitioner is the owner who has never been put on notice. According to him, the order suffers from vice of violating the principles of natural justice.

4. Under these circumstances, there shall be interim stay in terms of prayer clause(c).

**DAMA SESHADRI NAIDU, J.**

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